

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (Cr1.) No(s).8652/2015

(Arising out of impugned final judgment and order dated 24/07/2015
in CRM No.14/2015 passed by the High Court of Calcutta Circuit
Bench at Port Blair)

MOHAMMED SHAFIQUE Petitioner(s)

VERSUS

UNION TERRITORY OF ANDAMAN & NICOBAR ISLANDS & ANR. Respondent(s)

(With appln.(s) for exemption from filing c/c of the im
pugned judgment)

Date : 10/05/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Ms.Poulami Das, Adv.
Mr. Rauf Rahim, AOR(NP)

For Respondent(s) Ms. G. Indira, Adv.(NP)

Upon hearing the counsel the Court made the following
O R D E R

List on 11.05.2016.

(SATISH KUMAR YADAV)

(RENUKA SADA

NA)

AR-CUM-PS

COURT MAST

ER

Signature Not Verified

Digitally signed by
SATISH KUMAR YADAV

Date: 2016.05.10

17:30:28 TLT

Reason: